



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Oct/202425/11

DATED: 21/10/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202425/11 dated 21/10/2024 of Norms Committee - II for the year 2024-25 was held on 21/10/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	COPRAL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003422AM25
RA File Number	042404000040 AM11
Licence No and Date	0410114089/28/05/2010
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/189/2019-TSW dated 23.09.2024, as under: I. Quantity of export items at SI No.1 to 8 may also be specified as 1143 Nos., 950 Nos., 1726 Nos., 1230 Nos., 1179 Nos., 1023 Nos., and 1648 Nos. & 1517 Nos., respectively in addition to their weights. II. Import items at SI.No.1 to 8 shall be of relevant grade & thickness as contained/utilized in the export items at SI. No.1 to 8 respectively. III. Quantity of import items at SI.No.1 to 6 may be allowed as 879.65 Kgs., 1101.62 Kgs., 3040.34 Kgs., 669.98 Kgs., 962.53 Kgs. and 1254.09 Kgs. respectively as 1.30 Kgs. /Kg. content in the export items at SI.No. 1 to 6 respectively, taking clue from SION C-832. IV. Quantity of import item at SI. No. 7 may be allowed as 1974.13 Kgs. As 1.10 Kgs./Kg. content in the export item at SI.No.7. V. Quantity of import item at SI.No.8 may be allowed as 431.95 Kgs. As 1.30 Kgs./Kg. content in the export items at SI.No.8 taking clue from SION C-832.	

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/189/2019-TSW dated 23.09.2024, as under:

- I. Quantity of export items at **SNo.1 to 6** may also be specified as **1238 Nos., 1997 Nos., 2186 Nos., 1880 Nos., 4106 Nos. & 8013 Nos.**, respectively in addition to their weights.
- II. Import items at **SI.No.1 to 6** shall be of relevant grade & thickness as contained/ utilized in the export items at **SI. No. 1 to 6** respectively.
- III. Quantity of import items at **SI.No.1, 2 & 4** may be allowed as **2180.73 Kgs., 2448.12 Kgs. and 728.31 Kgs.** respectively as **1.30 Kgs./Kg**, content in the export items at **SI.No.1,2 & 4** respectively, taking clue from **SION C-832**.
- IV. Quantity of import items at **SI. No. 3 & 6** may be allowed as **2618.60 Kgs. & 2485.63 Kgs.** respectively as **1.10 Kgs./Kg**. content in the export items at **SI. No. 3 & 6** respectively.
- V. Quantity of import item at **SI. No. 5** may be allowed as applied for i.e. **1634 Kgs as 1.058 Kgs/Kg** content in the export item at **SI.No.5** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003099AM25
RA File Number	039504000406 AM17
Licence No and Date	0310807712/08/09/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001780AM25
RA File Number	072404000081 AM18
Licence No and Date	0710111752/14/06/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under: Import - 3-5 -1 each to be accounted for as per GN4. Other items should be deleted as it was not imported by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001783AM25
RA File Number	072404000231 AM18
Licence No and	0710112554/19/12/2017

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under: Import - Raw material - Net to Net to be accounted for in Export Product. Components -Net to Net to be accounted for in Export Product as per GN4. Note: I. Spares if any will be allowed as per policy for import of spares. II. Wherever generic name of item of import is not available, import will be as per details given in the reply letter. III. Tools,if any, will not be allowed under Advance Authorization. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001787AM25
RA File Number	072404000289 AM18
Licence No and Date	0710112738/24/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under: Import - Raw material - Net to Net to be accounted for in Export Product. Components -Net to Net to be accounted for in Export Product as per GN4. Note:	

- I. Spares if any will be allowed as per policy for import of spares.
 II. Wherever generic name of item of import is not available, import will be as per details given in the reply letter.
 III. Tools,if any, will not be allowed under Advance Authorization.

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ANGELS ALUMINIUM CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001459AM25
RA File Number	039404000933 AM18
Licence No and Date	0310819231/19/02/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FLAT ALUMINIUM SHEET CONFIRMING TO ASTM B209 ALLOY 1060 TEMPER H14 AND HALF HARD WITH POLYSURLYN MOISTURE BARRIER, 0.8 MM TO 1.00 MM X 1219 ALUMINIUM COIL (WEIGHT 5219 KGS POLYSURLYN 150000.00 KGS ALUMINIUM ALLOY COIL)	155219.00 KGS	ALUMINIUM ALLOY COIL OF 0.8 MM to 1.00 MM, WIDTH 1219 MM OF GRADE 1060 H14 MILL FINISH	1.03 KG/KG OF NET CONTENT OF ALUMINIUM ALLOYS COIL 1060 H14 MILL FINISH IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001786AM25
RA File Number	072404000050 AM19
Licence No and Date	0710113375/01/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under:

Import - Raw material - **Net to Net** to be accounted for in Export Product.

Components -**Net to Net** to be accounted for in Export Product **as per GN4**.

Note:

- I. Spares if any will be allowed as per policy for import of spares.
- II. Wherever generic name of item of import is not available, import will be as per details given in the reply letter.
- III. Tools,if any, will not be allowed under Advance Authorization.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19

Licence No and Date	0310822579/25/07/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Oct/202425/11										
Case Status	Case Approved										
Party Name	ANGELS ALUMINIUM CORPORATION										
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024										
HQ File Number	HQRNORM REVIW00001460AM25										
RA File Number	039404000392 AM20										
Licence No and Date	0310830950/13/08/2019										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>STUCCO EMBOSSED ALUMINIUM CLADDING SHEET,</td><td>66800.00 KGS</td><td>MILL FINISH ALUMINIUM ALLOY COILS FOR CLADDING</td><td>1.01 KG/KG OF NET CONTENT OF ALUMINIUM</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	STUCCO EMBOSSED ALUMINIUM CLADDING SHEET,	66800.00 KGS	MILL FINISH ALUMINIUM ALLOY COILS FOR CLADDING	1.01 KG/KG OF NET CONTENT OF ALUMINIUM
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	STUCCO EMBOSSED ALUMINIUM CLADDING SHEET,	66800.00 KGS	MILL FINISH ALUMINIUM ALLOY COILS FOR CLADDING	1.01 KG/KG OF NET CONTENT OF ALUMINIUM							

	B209, ALLOY 3003, H140, THICKNESS 0.71MM, WIDTH 686 MM WITH POLYSURLYN MOISTURE BARRIER. (WEIGHT 2450 KGS POLYSURLYN 64350.00 KGS ALUMINIUM ALLOY COIL)		THICKNESS 0.65MM WIDTH 686 MM, TEMPER H14	ALLOY COIL GRADE 3003 H140 MILL FINISH IN THE EXPORT PRODUCT.	
NOTE: THE THICKNESS AND GRADE OF IMPORTED ALUMINIUM COILS SHOULD BE MATCHED WITH THE GRADE AND THICKNESS ALUMINUM SLADDING SHEET OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.					

Case No.	13 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001773AM24

RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per unit requirement given in appendix-4E does not match with total requirement in application. Please clarify. II. Size of import item at SI.No.2 given in appendix-4E is different than in application. Please clarify. The case stands deferred.	

Case No.	16 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003053AM25
RA File Number	522404000022 AM21
Licence No and Date	5210043453/08/07/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Oct/202425/11
Case Status	Case Withdrawn
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004878AM24

RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that firm has surrendered their license vide letter dated 03.08.2024. The case has been closed. The case stands withdrawn.	

Case No.	18 / NC/2/MEET/Oct/202425/11
Case Status	Case Withdrawn
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that firm has surrendered their license vide letter dated 13.08.2024. The case has been closed. The case stands withdrawn.	

Case No.	19 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00005798AM23
RA File Number	042404000056 AM21
Licence No and Date	0410167086/21/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00095500AM21

RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per unit requirement given in appendix-4E does not match with total requirement in application. Please clarify. II. Size of import item at SI.No.2 given in appendix-4E is different than in application. Please clarify. The case stands deferred.	

Case No.	23 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001984AM25
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ROUND TIN PLATE CONTAINER	680.00 MTS	ELECTROLYTIC TIN PLATE	1.15 KG/KG ON THE NEW WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE THICKNESS OF THE ELECTROLYTIC TIN PLATE SHOULD BE MATCHED WITH THE THICKNESS OF THE ELECTROLYTIC TIN PLATE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: May be forwarded to TEC-1 Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Oct/202425/11										
Case Status	Case Approved										
Party Name	MITTAL APPLIANCES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024										
HQ File Number	HQRNORM APPLY 00193759AM22										
RA File Number	56AA04005128 AM22										
Licence No and Date	5611000518/25/09/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>REFINED COPPER BILLETS WITH A MINIMUM 99% PERCENT PURITY</td><td>2000.00 MT</td><td>BIRCH/CLIFF/CLOVE/COBRA AS PER ISRI HAS 96-98% COPPER.</td><td>WASTAGE @ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	REFINED COPPER BILLETS WITH A MINIMUM 99% PERCENT PURITY	2000.00 MT	BIRCH/CLIFF/CLOVE/COBRA AS PER ISRI HAS 96-98% COPPER.	WASTAGE @ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	REFINED COPPER BILLETS WITH A MINIMUM 99% PERCENT PURITY	2000.00 MT	BIRCH/CLIFF/CLOVE/COBRA AS PER ISRI HAS 96-98% COPPER.	WASTAGE @ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT							
RA concerned may take suitable consequential action accordingly.											

Case No.	30 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	31 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009234AM24
RA File Number	03AA040122329 AM22

Licence No and Date	0311009558/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 17.10.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009093AM24
RA File Number	04AX04000043 AM22
Licence No and Date	0411002451/21/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 21.10.2024, as under: I. Net Weight of export item may be specified as 90.91 MT containing 90.91 MT of "U section (Channel)". II. Import item at SI.No.1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 92.728 MT as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	41 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001286AM25
RA File Number	NA
Licence No and Date	5211002055/21/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.10.2024, as under:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Oct/202425/11										
Case Status	Case Approved										
Party Name	MITTAL COIN PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024										
HQ File Number	HQRNORM APPLY 00382155AM22										
RA File Number	56AX04000104 AM22										
Licence No and Date	5611000837/10/03/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:											
<table><tr><th>Sl.No</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity to be Allowed</th></tr><tr><td>1</td><td>REFINED COPPER INGOTS,</td><td>250.00 MTS</td><td>COPPER SCRAP, BIRCH, CLIFF,</td><td>WASTAGE @2.5% ON THE</td></tr></table>		Sl.No	Export Item	Quantity	Import Item	Quantity to be Allowed	1	REFINED COPPER INGOTS,	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF,	WASTAGE @2.5% ON THE
Sl.No	Export Item	Quantity	Import Item	Quantity to be Allowed							
1	REFINED COPPER INGOTS,	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF,	WASTAGE @2.5% ON THE							

	(MIN COPPER CONTENT 99.90%)		CANDY AS PER ISRI CODE HAVING COPPER CONTENT BETWEEN 96-98%	NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
2	SHREDDED COPPER (MIN COPPER CONTENT 99.95%)	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @0.3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
3	COPPER GRANULES, (MIN COPPER CONTENT 99.95%)	250 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @0.3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Submit detail in tabular form of width, thickness and quantity thereof of the PVC coated cold rolled stainless steel sheets/coils with a copy of the shipping bills.
- II. Submit detail in tabular form of width, thickness and quantity thereof of the cold rolled silted stainless-steel sheet/coil PVC coated with a copy of the shipping bills.
- III. Why the word colored is used in the description of the export product at SL no 2?
- IV. Submit detail of the imported cold rolled stainless steel coil 2b finished (width and thickness) and also a copy of the bill of entry.

The case stands deferred.

Case No.	45 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Oct/202425/11
Case Status	Case Rejected
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003036AM25
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the review rejected for amendment in weight of export product since as per shipping bill details submitted by the firm weight of export is within the limit as imposed earlier The case stands Rejected.	

Case No.	48 / NC/2/MEET/Oct/202425/11
Case Status	Case Rejected
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003037AM25
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the review rejected for amendment in weight of export product since as per shipping bill details submitted by the firm weight of export is within the limit as imposed earlier	

The case stands **Rejected**.

Case No.	49 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00008461AM24
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001011AM23

RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001759AM25
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000732AM25
RA File Number	NA
Licence No and Date	5211002813/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF4A is required. The case stands deferred.	

Case No.	55 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00008462AM24
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	57 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/57/2023-TSW dated 18.09.2024, as under: I. Import items at SNo. 1 & 2 shall be of relevant thickness as contained/utilized in the export item. II. Quantity of import item at SI.No.1 may be allowed as as1.03 Kgs./Kg. content in the export item. III. Quantities of import items at SI.No.2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly	

Case No.	58 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	62 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 21.10.2024, as under:

Sl.No	Export Item	Quantity (Nos)	Import Item	Quantity (Nos)	Quantity to be Allowed
1	Powertek Metallic Shine Wall	73900 (NOS)	Shell for Charger, Model: HMS-12	77595(Nos)	Net-to-Net basis with accountability clause.
			PCBA for Charger, Model: XMS-12	77595(Nos)	Net-to-Net basis with accountability clause

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001259AM25

RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 21.10.2024, as under: I. Net Weight of export item may be specified as 52.84 MT containing 5.39 MT of "Hollow Square Section ", 12.94 MT of "Hollow Square Section", 12.94 MT of "HSection (beam)", 10.78 MT of "U Section (Channel)" and 10.78 MT of "U section (Channel)". II. Import items at SI.No.1 to 5 shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as 5.498MT, 13.198 MT ,13.198 MT, 10.995 MT & 10.995 MT respectively as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003051AM25

RA File Number	NA
Licence No and Date	5211003474/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00006223AM24
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00000204AM25
RA File Number	02AX04000495 AM23
Licence No and Date	0211003435/05/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00002720AM25
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00002176AM25
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	77 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23

Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/63/2023-TSW dated 11.10.2024, as under: I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as 36740 Kgs. as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-798. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00001774AM25
RA File Number	05AX04000147 AM24
Licence No and Date	0511018565/28/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) of customs authorized laboratory or from buyer on the total net content of lead in the lead scrap rails. II. Percentage of recovery of PVC and rubber and also any other metal from lead scrap (rails) and value thereof in terms of INR. III. Environment clearance certificate, issued by MOEF&CC/CPCB/SPCB on importing lead scrap (rails) for processing into lead ingots. The case stands deferred.	

Case No.	84 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00002082AM25
RA File Number	07AX04000096 AM24
Licence No and Date	0711007607/18/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 20.10.2024, as under: I. As such we may amend the weight of total export item 20,418 (+/-3%) KG INSTEAD OF 20,418 KG. II. Rest of the recommendation by T.E. remains unchangedfor the case, in the meeting no. NC/ 2/ MEET/ Nov/ 202324/ 16dated 15.12.2023 mentioned at SI.No. 210. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/2/MEET/Oct/202425/11
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Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision:	
The case stands deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	

Shri Devraj B. Amin (General Manager & EXIM Head) attended the Personal Hearing and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned T.E. for comments.

The case stands deferred.

Case No.	92 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/63/2023-TSW dated 11.10.2024, as under:	
I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as 16500 Kgs. as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-798.	
RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47011/63/2023-TSW dated 11.10.2024, as under:

Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as **82500 Kgs. as 1.10 Kgs./Kg.** content in the export item, taking clue from SION C-798.

RA concerned may take suitable consequential action accordingly

Case No.	94 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004379AM24
RA File Number	02AX04000209 AM24
Licence No and Date	0211004750/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004416AM24
RA File Number	52AX04000105 AM24
Licence No and Date	5211005160/13/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-	
1. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	98 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00000199AM25
RA File Number	03AX04001798 AM24

Licence No and Date	0311025960/02/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 20.10.2024, as under: Note: The written recommendation as given by Consultant (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly	

Case No.	99 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004828AM24
RA File Number	02AX04000270 AM24
Licence No and Date	0211004884/03/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	101 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005290AM24
RA File Number	05AX04000924 AM24
Licence No and Date	0511020677/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24

Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005641AM24
RA File Number	05AX04001706 AM24
Licence No and Date	0511020934/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006257AM24
RA File Number	03AX04003125 AM24
Licence No and Date	0311027892/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Oct/202425/11
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM REVIW00002695AM25
RA File Number	07AX04001240 AM24
Licence No and Date	0711009680/11/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 21.10.2024, as under:	

- I. As such we may amend the weight of total export item **20,428 (+/-2.5 %) KG INSTEAD OF 20,428 KG.**
- II. Rest of the recommendation by T.E. remains **unchanged** for the case, in the meeting no. **NC/ 2/ MEET/ Jun/ 202425/ 5** dated **24/07/2024** mentioned at **SI.No. 110.**

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006825AM24
RA File Number	07AX04001256 AM24
Licence No and Date	0711009697/13/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 20.10.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,86,824 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-20,24-35,47-49,55,60,67-68,84,85 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	115 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:- 1. Application on ANF 4A is required. The case stands deferred.	

Case No.	116 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24

Licence No and Date	0311030463/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	124 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	125 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008776AM24
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Oct/202425/11
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Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	130 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009063AM24
RA File Number	05AX04003780 AM24
Licence No and Date	0511024472/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	131 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	132 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	133 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009296AM24
RA File Number	07AX04001997 AM24

Licence No and Date	0711010887/22/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 21.10.2024, as under: ITEM OF EXPORT BLADE N 77.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 69 NOS) TOTAL EXPORT ITEM WEIGHT OF 16,75,351 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009378AM24
RA File Number	05AX04004075 AM24

Licence No and Date	0511024739/28/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000016AM25
RA File Number	02AX04000784 AM24
Licence No and Date	0211006296/01/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00000233AM25
RA File Number	04AX04000022 AM25
Licence No and Date	0411007267/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	OPTECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000279AM25
RA File Number	03AX04000178 AM25
Licence No and Date	0311033118/16/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2024-TSW dated 21.10.2024, as under: I. Net erected weight of export item may be specified as 47340 Kgs. Containing 31057.05 Kgs. of import item No.1 and 9861.51 Kgs. of import item No.2) II. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 32610Kgs. as 1.05 Kgs/Kg content in the export item. III. Import item at SI.No.2 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 11636Kgs. as 1.18 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	142 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CUTECH ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000521AM25
RA File Number	24AX04000044 AM25
Licence No and Date	2411003497/02/05/2024
Norms Committee Decision:	
case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred

Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000687AM25
RA File Number	07AX04000196 AM25
Licence No and Date	0711011282/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	147 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000854AM25
RA File Number	07AX04000255 AM25
Licence No and Date	0711011343/22/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 24.06.2024, as under: I. Quantity of import items at S No.1,2,5,8,10,11,17,22,25,28,31 to 33,36,39,42 & 46 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No. 3,4,6,7,9,12 to 16, 18 to 21, 23, 24, 26, 27, 29, 30, 34, 35, 37, 38, 40, 41, 43 to 45 & 47 to 49 may be allowed as 1.02 Mtr/Mtr. Content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Oct/202425/11
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Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000894AM25
RA File Number	07AX04000221 AM25
Licence No and Date	0711011374/24/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 21.10.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 27 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD BE 20,760 KG +/-3 %. 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETTAS PER G.N.4. 2 to 5,15 to 17,19,21,22,24,26 to 31,34 to 39, 41,43,49,52 TO 54,56,71,73 TO 80,82 TO 85 2. IMPORT OF ITEM NO. 1,12,40,70 ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH VALUE UP TO 1.0 % OF FOB VALUE. 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	PRECIHOLE MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000969AM25
RA File Number	03AX04000889 AM25
Licence No and Date	0311034195/28/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	152 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001021AM25
RA File Number	07AX04000332 AM25
Licence No and Date	0711011430/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	153 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25

Licence No and Date	0411007573/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001326AM25
RA File Number	02AX04000156 AM25
Licence No and Date	0211006723/14/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Data on weight of export product and input is inconsistent. Clarification required thereof. II. Excel sheet of export product and corresponding input. The case stands deferred.	

Case No.	157 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001389AM25
RA File Number	07AX04000279 AM25
Licence No and Date	0711011584/18/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Application on ANF-4A is required The case stands deferred.	

Case No.	158 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001417AM25
RA File Number	56AX04000100 AM25
Licence No and Date	5611003031/19/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise.	

The case stands deferred.

Case No.	159 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001650AM25

RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001760AM25
RA File Number	03AX04001208 AM25
Licence No and Date	0311035235/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Application on ANF 4 A is required The case stands deferred.	

Case No.	165 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001800AM25
RA File Number	04AX04000277 AM25
Licence No and Date	0411007744/08/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001801AM25
RA File Number	04AX04000275 AM25
Licence No and Date	0411007746/08/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001912AM25
RA File Number	07AX04000567 AM25
Licence No and Date	0711011799/12/07/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	
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		STATOR COIL		II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	169 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002078AM25
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	171 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002213AM25
RA File Number	03AX04002122 AM25
Licence No and Date	0311035941/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002220AM25
RA File Number	03AX04002147 AM25
Licence No and Date	0311035948/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002255AM25
RA File Number	10AX04000105 AM25

Licence No and Date	1011002564/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002267AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002483AM25
RA File Number	03AX04001910 AM25
Licence No and Date	0311036309/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00002517AM25
RA File Number	07AX04000776 AM25
Licence No and Date	0711012082/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	178 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002549AM25
RA File Number	03AX04001487 AM25
Licence No and Date	0311036384/16/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-	
1. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise	

supported by the Cross sectional diagram of the cable/Buyers data sheet.

3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise in a tabular form.

The case stands deferred.

Case No.	179 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002552AM25
RA File Number	07AX04000777 AM25
Licence No and Date	0711012102/16/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002555AM25
RA File Number	02AX04000319 AM25
Licence No and Date	0211007101/16/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002562AM25
RA File Number	02AX04000323 AM25
Licence No and Date	0211007099/16/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002571AM25
RA File Number	03AX04002229 AM25
Licence No and Date	0311036176/19/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	TRANSRAIL LIGHTING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002575AM25
RA File Number	03AX04002499 AM25
Licence No and Date	0311036456/19/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/109/2022-TSW dated 21.10.2024, as under:	

- I. Quantity of import items at **S No.1 (i.e HVCRC Carbon Core of 9.53 mm)** may be allowed as applied for i.e **989.8 KM (128.674 MT)** inclusive of **1% wastage** as claimed by the firm.
- II. Quantity of import item at **SI No.2 (i.e Aluminum wire Rod)** may be allowed as **1652.966 MT as 1.01 kgs./kg.** Content in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002668AM25
RA File Number	07AX04000856 AM25
Licence No and Date	0711012167/23/08/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

	SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	186 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002728AM25
RA File Number	05AX04001686 AM25
Licence No and Date	0511027424/28/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002744AM25
RA File Number	03AX04002573 AM25
Licence No and Date	0311036755/29/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 21.10.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002767AM25
RA File Number	04AX04000481 AM25
Licence No and Date	0411008105/30/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00002785AM25
RA File Number	03AX04002628 AM25
Licence No and Date	0311036797/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002806AM25
RA File Number	03AX04002716 AM25
Licence No and Date	0311036830/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	191 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	192 / NC/2/MEET/Oct/202425/11
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Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003414AM25
RA File Number	04AX04000599 AM25
Licence No and Date	0411008325/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003415AM25
RA File Number	04AX04000597 AM25
Licence No and Date	0411008326/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003454AM25
RA File Number	37AX04000019 AM25
Licence No and Date	0811012803/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	197 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003456AM25
RA File Number	03AX04003215 AM25
Licence No and Date	0311037624/03/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	198 / NC/2/MEET/Oct/202425/11
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	199 / NC/2/MEET/Oct/202425/11			
Case Status	Case Approved			
Party Name	TECHNO TRAK ENGINEERS			
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024			
HQ File Number	HQRNORM APPLY 00003482AM25			
RA File Number	31AX04000233 AM25			
Licence No and Date	3111003944/04/10/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	COUPLING 10-3/4" STC K-81.40 MTR 55 OD 298.45 x ID 263.37 x Length 203.50 (400NOS) OD 298.45 x ID 263.37 x Length 203.50		CARBON STEEL SEAMLESS PIPES AS PEREXPORT API 5CT OD PRODUCT. 298.45 x 20.50 MM THK GRADE K-55	1.057MTR/MTR ON THE NET LENGTH OF THE PIPE

STC OD 298.45
x 20.50 MM
THK GRADE
K-55 STC

- | | | |
|---|--|--|
| 2 | COUPLING 10-3/4" BTC K- 286.62 MTR
55 OD 298.45 x ID 264.70 x
Length 270.40 (1060 NOS)
OD 298.45 x ID 264.70 x
Length 270.40 | CARBON 1.042
STEEL MTR/MTR
SEAMLESS ON THE NET
PIPES AS LENGTH OF
PER API 5CT THE EXPORT
OD 298.45 x PRODUCT.
20.50 MM
THK GRADE
K-55 BTC OD
298.45 x 20.50
MM THK
GRADE K-55
BTC |
| 3 | COUPLING 10-3/4" BTC K- 365.04 MTR
55 SPL CLR OD 285.75 x
ID 264.70 x Length 270.40
(1350 NOS) OD 285.75 x ID
264.70 x Length 270.40 | CARBON 1.042 MTR/MTR
STEEL ON THE NET
SEAMLESS LENGTH OF THE
PIPES AS PER EXPORT
API 5CT OD PRODUCT.
298.45 x 20.50
MM THK
GRADE K-55
BTC SPL CLR
OD 298.45 x
20.50 MM THK
GRADE K-55
BTC SPL CLR |

NOTE: THE GRADE OF IMPORTED CARBON STEEL PIPE SHOULD BE MATCHED THE GRADE OF CARBON STEEL PIPE GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/2/MEET/Oct/202425/11
Case Status	Case Approved
Party Name	MEHTA TUBES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 11 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003509AM25
RA File Number	03AX04003283 AM25
Licence No and Date	0311037676/05/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.10.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	HDPE INSTULATED C C S TRACER WIRE, (HDPE INSTULATED C C S TRACER WIRE (RELEVANT SIZE OF IMPORT) NET CONTENT C C S WIRE- 5,00,500-KGS AND NET CONTENT OF HDPE 149500-KGS.)	650000.00 KGS	COPPER CLAD STEEL WIRE (LESS THAN 3MM.)	1.015 KG/KG ON THE NET WEIGHT OF COPPER CLAD STEEL WIRE IN THE EXPORT PRODUCT.
			HDPE GRANULES	1.02 KG/KG ON THE NET WEIGHT OF HDPE GRANULES IN THE EXPORT PRODUCT.

Note: The diameter of the imported copper-clad steel wire should be matched with Copper Clad Steel Wire in the export product.

RA concerned may take suitable consequential action accordingly.